

HIGH COURT OF MADHYA PRADESH**M.Cr.C.No.14215/2020****(Rajendra Singh Gurjar Vs. State of M.P.)****Gwalior, Dated:02.06.2020**

Shri Atul Sharma, learned counsel for the applicant.

Shri C.P. Singh, learned Penal lawyer for the respondent/State.

Matter is heard through Video Conferencing.

This is first application u/S. 438 of Cr.P.C. for grant of anticipatory bail.

The applicant apprehends his arrest in connection with Crime No.145/2020 registered at Police Station Hazira, District Gwalior, for offence under Sections 366, 376, 506, 342, 34 of IPC.

At the outset, learned counsel for the applicant prays for withdrawal of the application with liberty to surrender before the trial Court.

Prayer is allowed.

Application is dismissed as withdrawn. The trial Court is hereby directed to decide the bail petition if filed by the applicant, as expeditiously as possible.

(Rajeev Kumar Shrivastava)
Judge